

discuss certain things through me but not like this.

(*Interruptions*)

SHRI BASUDEB ACHARIA: Direct the Minister to make a statement. (*Interruptions*)

[*Translation*]

MR. SPEAKER: When did I stop?

12.07 hrs.

PAPERS LAID ON THE TABLE

[*English*]

Notifications under the Customs Act 1962 etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) GSR 600 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum prescribing effective rates of auxiliary duties of customs on goods falling under First Schedule to the Customs Tariff Act.
- (ii) G.S.R. 601 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum providing for total exemption from auxiliary duty of customs on specified goods.
- (iii) G.S.R. 602 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum provid-

ing for total exemption from auxiliary duty on certain goods which are wholly or partly exempt from basic customs duty.

- (iv) G.S.R. 603 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum providing for partial exemption from auxiliary duty of customs in excess of 5 per cent ad valorem on specified goods.
- (v) G.S.R. 604 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum providing for exemption from auxiliary duty of customs in excess of 5 per cent ad valorem on certain goods which are partially exempt from basic customs duty.
- (vi) G.S.R. 605 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum providing for exemption from auxiliary duty of customs in excess of 30 per cent ad valorem on certain specified goods.
- (vii) G.S.R. 606 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum providing for exemption from auxiliary duty of customs in excess of 30 per cent ad valorem on certain goods which are partially exempt from basic customs duty.
- (viii) G.S.R. 607 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory Memorandum regarding fixation of the level of auxiliary duty on component parts of simulators of aeroplanes etc.
- (ix) G.S.R. 608 (E) published in

- Gazette of India dated the 13th May, 1988 together with an explanatory memorandum providing for partial exemption from auxiliary duty on exposed cinematographic films.
- (x) G.S.R. 609 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum regarding fixation of rate of auxiliary duty on component parts of medical electronic equipments.
- (xi) G.S.R. 610 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum regarding fixation of the level of auxiliary duty on component parts of machinery imported for initial setting up of specified machinery.
- (xii) G.S.R. 611 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum providing for partial exemption from auxiliary duty on copper wire bar, cathodes etc. imported against export of copper reverts etc.
- (xiii) G.S.R. 612 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum seeking to reduce the basic customs duty on polyurethane films and polyurethane foils of specified thickness intended to be used for finishing of leather.
- (xiv) G.S.R. 613 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum seeking to exempt all goods imported into India from so much of the additional duty of customs (Countervailing duty) as is equivalent to the special duty of excise on like goods produced or manufactured in India.
- (xv) G.S.R. 614 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum rescinding Notification No. 84/88-Customs dated the 1st March, 1988.
- (xvi) G.S.R. 615 (E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum seeking to raise the basic customs duty on ash and residues of zinc (including dross).
- (xvii) G.S.R. 730 (E) published in Gazette of India dated the 23rd June, 1988 together with an explanatory memorandum seeking to exempt basic customs duty on non-alloy steel billets conforming to Bureau of Indian Standard specification No. IS:2830 or IS: 2831 or equivalent specification to these specifications recognized by Bureau of Indian Standard.
- (xviii) G.S.R. 745 (E) published in Gazette of India dated the 29th June, 1988 together with an explanatory memorandum seeking to amend Notification Nos. 42/78-Cus dated the 1st March, 1978, 29/79-Cus dated the 10th February, 1979 60/85-Cus dated the 17th March, 1985 and 224/85-Cus dated the 9th July, 1985 which provide certain concessions to the leather industry and add four items of machinery to the existing list of machinery prescribed with concessional duty in terms of Notification No. 16/85-Cus dated the 1st February, 1985 in respect of garment and hosiery

Industry.

- (xix) G.S.R. 746 (E) published in Gazette of India dated the 29th June, 1988 together with an explanatory memorandum seeking to make some procedural changes in availing the benefit of customs for duty concession to certain machinery when imported for technology upgradation.
- (xx) G.S.R. 747 (E) published in Gazette of India dated the 29th June, 1988 together with an explanatory memorandum seeking to prescribe a concessional rate of 35 per cent ad valorem on machinery and equipments.
- (xxi) G.S.R. 748 (E) published in Gazette of India dated the 29th June, 1988 together with an explanatory memorandum seeking to exempt goods covered by Notification No. 208/88-Customs dated the 29th June, 1988 from the levy of whole of auxiliary duty of customs.
- (xxii) G.S.R. 749 (E) published in Gazette of India dated the 29th June, 1988 together with an explanatory memorandum seeking to postpone the requirements of satisfying fuel efficiency norms specified in Notification Nos. 74/85-Customs dated the 17th March 1985, 22/87-Customs, dated the 20th May, 1987 and 33/88-Customs, dated the 1st March, 1988 prescribing concessional customs duties in respect of light commercial vehicles upto 1st October, 1988.
- (xxiii) G.S.R. 750 (E) published in Gazette of India dated the 29th June, 1988 together with an

explanatory memorandum extending the validity of Notification No. 216/85-Customs dated the 3rd July, 1985 upto the 30th September, 1988. [Placed in Library. See No. LT 6395/88]

Order issued by the President in pursuance of Article 280 of the Constitution and the Finance Commission (Miscellaneous Provisions) Act, 1951

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): I beg to lay on the Table a copy of the Order (Hindi and English versions) dated the 30th June, 1988 issued by the President in pursuance of article 280 of the Constitution and of the Finance Commission (Miscellaneous Provision) Act, 1951 published in Notification No. S.O. 632 (E) in Gazette of India dated the 30th June, 1988 making certain amendments in the Order published in Notification No. S.O. 581 (E) the 17th June, 1987. [Placed in Library. See No. LT 6396/88]

12.08 hrs.

BUSINESS OF THE HOUSE

[English]

THE DEPUTY MINISTER IN THE MINISTRY OF SURFACE TRANSPORT AND DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P. NAMGYAL) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing Tuesday, the 16th August, 1988, will consist of :-

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Discussion and voting on Supplementary Demands for Grants